



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक १७]

सोमवार, मे ६, २०१३/वैशाख १६, शके १९३५

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असाधारण क्रमांक २९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2013 (Mah. Act No. IX of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IX OF 2013.

(First Published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 6th May 2013).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2013.

2. Section 156 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 shall be deleted.

Deletion of section 156 of Mah. V of 1962.